

**HIGH COURT OF JAMMU AND KASHMIR**  
( Office of the Registrar General at Jammu )

The Principal District & Sessions Judge,  
All Districts of J&K State.

No: 45832-56 /Sts.

Dated: 28-11-2018.

Sub:- Information regarding Commercial disputes.

Sir,

As desired you are requested to furnish the information of your Court and Courts Subordinate to your court (consolidated) in respect of the following types of cases:-

S. No.	Nature of Cases	Pendency as on 01-11-2018
(i)	Ordinary transactions of merchants, bankers, financiers and traders such as those relating to mercantile documents. Including enforcement and interpretation of such documents;	
(ii)	Export or import of merchandise or services;	
(iii)	Issues relating to admiralty and maritime law;	
(iv)	Transactions relating to aircraft, aircraft engines, aircraft equipment and helicopters, including sales, leasing and financing of the same;	
(v)	Carriage of goods;	
(vi)	Construction and infrastructure contracts, including tenders;	
(vii)	Agreements relating to immovable property used exclusively in trade or commerce;	
(viii)	Franchising agreements;	
(ix)	Distribution and licensing agreements;	
(x)	Management and consultancy agreements;	
(xi)	Joint venture agreements;	
(xii)	Share holders agreements;	
(xiii)	Subscription and investment agreements pertaining to the services industry including outsourcing services and financial services;	
(xiv)	Mercantile agency and mercantile usage;	
(xv)	Partnership agreements;	
(xvi)	Technology development agreements;	
(xvii)	Intellectual property rights relating to registered and unregistered trademarks, copyright, patent, design, domain names, geographical indications and semiconductor integrated circuits;	
(xviii)	Agreements for sale of goods or provision of services;	
(xix)	Exploitation of oil and gas reserves or other natural resources including electromagnetic spectrum;	
(xx)	Insurance and re-insurance;	
(xxi)	Contracts of agency relating to any of the above; and	
<b>Note:-</b> A commercial dispute shall not cease to be a commercial dispute merely because-		
1. It also involves action for recovery of immovable property or for realization of monies out of immovable property given as security or involves any other relief pertaining to immovable property;		
2. One of the contracting parties is the State or any of its agencies or instrumentalities, or a private body carrying out public functions;		

The requisite information be furnished to the office by or before 30-11-2018 through e-Mail/ Tele-fax No. 0191-2539896 so that the same is forwarded to the concerned quarter.

Yours faithfully,

No-45832-56/545  
Dt 28-11-2018

(Sanjay Dhsr)  
Registrar General

Copy to:- In charge NIC High Court of J&K, Jammu for uploading the same on the High court website.

*[Signature]*  
28/11/18  
I/C Statistical Section